

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 7**

**CA 424/2023**

**CA 1001/2020**

**CA 10/2021**

**CA209/2021**

**CA 9/2023**

**CA 225/2023**

**CA 299/2023**

**IN**

**CP/3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 09.10.2023**

**NAME OF THE PARTIES:    UNION OF INDIA**

**VS**

**INFRASTRUCTURE    LEASING    AND**  
**FINANCIAL SERVICES LTD. & ORS.**

**Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016**

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**ORDER**

Mr. Satyasrikant Vutha, Ld Counsel for Applicant in I.A. 424/2023. Mr. Nausher Kohli, Ld. Counsel for the Applicant in CA 10/2021 and CA 1001/2020 present. Mr. Aditya Sikka, Ld. Counsel for Union of India present. Mr. Animesh Bisht a/w Ms. Roma Bhajani, Ld. Counsel for the Applicant in CA 209/2021, 299/2023, CA 225/2023. Mr. Animesh Bisht, Ld. Counsel for Respondent in CA 10/2021. Mr. Shwetank Nigam, Ld. Counsel for CMA in CA 10/2021 and CA 1001/2020 & CA 424/2023. Mr. Ashish Mishra, Ld. Counsel for the Applicant in CA 9/2023.

**CA 1001/2020**

**CA 10/2021**

1. Ld. Counsel for the Applicant in CA 1001/2020 & CA 10/2021 as well as Ld. Counsel for the ITNL inform that they have placed certain additional documents before the CMA and the same are under consideration. Accordingly, this matter may be adjourned further for receiving comments from the CMA.
2. List this matter on **07.11.2023**.

**CA 424/2023**

Ld. Counsel for CMA seeks time to place on record affidavit in reply. Three-week time is granted to the CMA to file reply after duly serving the copy to the other side.

List this matter on **07.11.2023**.

**CA209/2021**

Ld. Counsel submits that the approval of Justice D.K. Jain, is pending.

Post this matter on **12.12.2023**.

**CA 9/2023**

Ld. Counsel for the Union seeks sometime to clarify on the transaction between IFL and ATPL. Counsel informs that ATPL has been identified as one of the wrongdoers in the investigation process. Two-week time is granted.

List this matter on 09.11.2023.

**CA 225/2023**

Ld. Counsel for submits that this Application is already heard and Reserved for orders.

**CA 299/2023**

Ld. Counsel for union inform that there is no objection and a formal reply shall be placed on record by tomorrow. In view of this, the matter is heard and **Reserved for orders.**

Counsel for the Parties in Reserved Matters are directed to supply the copies of Synopsis, Pleadings and Company Petition (excluding Annexures) in word Format on the official E-mail ID (i.e. [ncltmum001@gmail.com](mailto:ncltmum001@gmail.com)) within Five (5) days.

**Sd/-  
PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-  
JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

/NP/